

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF POONAM DRUMS AND CONTAINERS PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Poonam Drums and Containers Private Limited
2.	Date of incorporation of corporate debtor	14/10/1983
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28100MH1983PTC031112
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. Office: Gala No. 206, 2 nd Floor, Damji Shamji Industrial Complex, Kurla Mumbai City, MH 400070 IN
6.	Insolvency commencement date in respect of corporate debtor	20/09/2019. As per order of NCLT, Mumbai in Company Petition no. 970/(MB)/IBC/2019.
7.	Estimated date of closure of insolvency resolution process	17/03/2020. 180 days from the date of Commencement of the Insolvency Resolution Process.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Devarajan Raman IBBI/IPA-002/IP-N00323/2017-18/10928
9.	Address and e-mail of the interim resolution professional, as registered with the Board	12, ICT SQ, RA Kidwai Road, Matunga, Mumbai 400019. devarajan.raman@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 9, 2 nd floor, 22 Rajabhadur Mansion, Mumbai Samachar Marg, Mumbai – 400001. ip.poonamdrams@gmail.com
11.	Last date for submission of claims	03/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Poonam Drums and Containers Private Limited** on **20/09/2019**.

The creditors of **Poonam Drums and Containers Private Limited**, are hereby called upon to submit their claims with proof on or before 03/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proof is to be submitted as per following specified forms:

Form B: For claims by operational creditors except workmen and employees

Form C: For claims by financial creditors

Form D: For claims by a workman or an employee

Form E: For claims by an authorized representative of workmen

Form F: For claims by other creditors

Copy of the above Forms can be downloaded from <https://www.ibbi.gov.in/home/downloads>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21st September, 2019

Place: Mumbai



Devarajan Raman
Interim Resolution Professional
IBBI/IPA-002/IP-N00323/2017-18/10928